100 GOVERNMENT ASSURANCES (2018-2019)

SIXTEENTH LOK SABHA

ONE HUNDREDTH REPORT

REQUESTS FOR DROPPING OF ASSURANCES (NOT ACCEDED TO)

(Presented to Lok Sabha on 12 February, 2019)



LOK SABHA SECRETARIAT NEW DELHI

February, 2019/Magha, 1940 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2018-2019)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri Tariq Anwar
- 5. Shri E.T. Mohammed Basheer
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. (Nana) Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri K.C. Venugopal
- 14. Shri S.R. Vijayakumar
- 15. Vacant

SECRETARIAT

Shri N.C. Gupta — Joint Secretary
 Shri P.C. Tripathy — Director
 Shri S.L. Singh — Deputy Secretary

^{*} The Committee has been re-constituted *w.e.f.* 01 September, 2018 *vide* Para No. 7305 of Lok Sabha Bulletin Part-II dated 10 September, 2018.

INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances (2018-2019), having been authorized by the Committee to submit the Report on their behalf, present this One Hundredth Report (16th Lok Sabha) of the Committee on Government Assurances.
- 2. The Committee (2018-2019) at their sitting held on 17 December, 2018 *inter-alia* considered Memoranda Nos. 02 to 11 containing requests received from the Ministries/Departments for dropping of pending Assurances and decided to pursue 07 Assurances.
- 3. At their sitting held on 11 February, 2019 the Committee considered and adopted their Hundredth Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

New Delhi; 11 February, 2019 22 Magha, 1940 (Saka) DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

- 2. The Committee on Government Assurances (2018-2019) considered ten Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 17 December, 2018.
- 3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the following 07 Assurances:—

Sl. No.	SQ/USQ No. & Date	Ministry/Department	Subject
1.	USQ No. 6221 dated 06.05.2013	Defence Department of Defence	Training Centres of Armed Forces (Appendix-II)
2.	USQ No. 2100 dated 12.08.2011	Finance Department of Economic Affairs	Violation of Rules by Mobile Phone Operators (Appendix-III)
3.	USQ No. 2379 dated 25.07.2014	Finance Department of Revenue	DTAA Amendment (Appendix-IV)
4.	USQ No. 6269 dated 05.05.2015	Home Affairs	Investigation in Terrorism Cases (Appendix-V)
5.	USQ No. 6391 dated 15.05.2012	Information & Broadcasting	Recommendation of TRAI for Broadcasting Activities (Appendix-VI)
6.	USQ No. 3602 dated 13.02.2014	Information & Broadcasting	Broadcasting and Distribution of TV Channels (Appendix-VII)
7.	USQ No. 3852 dated 25.08.2011	Railways	New Railway Line in Uttarakhand (Appendix-VIII)

^{4.} The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 07 Assurances are given in Appendices-II to VIII.

^{5.} The Minutes of the sitting of the Committee, dated 17 December, 2018 are given in Appendix-IX.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix IX and take appropriate action for the implementation of the Assurances expeditiously.

New Delhi; $\frac{11\,February, 2019}{22\,Magha, 1940\,(Saka)}$

DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

APPENDIX I

STATEMENT SHOWING SUMMARY OF REQUESTS RECEIVED FROM VARIOUS MINISTRIES/DEPARTMENTS REGARDING DROPPING OF ASSURANCES

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1.	2	USQ No. 6221 dated 06.05.2013	Defence	(Department of Defence)	Training Centres of Armed Forces
2.	3	USQ No. 2100 dated 12.08.2011	Finance	(Department of Economic Affairs)	Violations of Rules by Mobile Phone Operators
3.	4	USQ No. 2379 dated 25.07.2014	Finance	(Department of Revenue)	DTAA Amendment
4.	5	SQ No. 185 (Supplementary by Shri Shyam Charan Gupta, M.P.) dated 10.03.2015	Heavy Industries and Public Enterprises	(Department of Public Enterprises)	Revival of Sick PSUs
5.	6	SQ No. 384 (Supplementary by Smt. Ranjit Ranjan, M.P.) dated 21.04.2015	Home Affairs		Acid Attack on Women and Girls
6.	7	USQ No. 6269 dated 05.05.2015	Home Affairs		Investigation in Terrorism Cases
7.	8	USQ No. 2445 dated 04.08.2015	Home Affairs		Illegal Activities along Indo- Myanmar Border
8.	9	USQ No. 6391 dated 15.05.2012	Information & Broadcasting		Recommendation of TRAI for Broadcasting Activities
9.	10	USQ No. 3602 dated 13.02.2014	Information & Broadcasting		Broadcasting and Distribution of TV Channels
10.	11	USQ No. 3852 dated 25.08.2011	Railways		New Railway Line in Uttarakhand

APPENDIX II

Memorandum No. 2

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 6221 dated 6.5.2013 regarding "Training Centres of Armed Forces".

On 6 May, 2013, Shri N. Peethambara Kurup, M.P., addressed an Unstarred Question No. 6221 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Defence *vide* O.M. No. 11(26)/2013/D (Coord.) dated 28 October, 2013 had requested to drop the Assurance on the following grounds:—

"that in view of the nature of the questions at part (b) & (c), the reply thereto given by the Hon'ble Minister does not constitute an Assurance. It is, therefore, requested that the same may please not be treated as assurance."

- 4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 08.10.2014 and it was decided not to drop the Assurance. The Committee accordingly presented their Second Report (16th Lok Sabha) on 16 December, 2014 and urged upon the Ministry to apprise the Committee of the progress made in the matter.
- 5. However, the Ministry of Defence *vide* O.M. No. 63/P/D(Air-III)/2013 dated 9 May, 2910 have stated as under:—
 - (i) "Proposal to set up one Senior Non-Commissioned Officer (SNCO) Academy (later re-christened as Centre for Airmen Leadership and Management Studies (CALMS) at Air Force Station Tilpat (Haryana) was received from Air HQs.
 - (ii) When the proposal was examined, it was felt that the proposal requires extensive deliberation to arrive at a sound decision related to the role of different training institutions in *IAF*, including the proposed training centre. Further, augmentation of existing potential of institutions may also be an option rather than setting up of a new institution involving huge expenditure.
 - (iii) Ministry's decision will involve thorough examination of the Air HQ's proposal keeping in the view the operational requirements, financial/other constraints, anticipated outcomes and current performance of institutions of similar nature, etc. After weighing merits/demerits of the proposal, the same may either be agreed to or not agreed to by the competent authority."

6. In view of the above, the Ministry, with the approval of the Minister of State for Defence have once again requested to drop the Assurance.

The Committee may reconsider.

New Delhi: Dated: 13.12.2018

GOVERNMENT OF INDIA MINISTRY OF DEFENCE

LOK SABHA UNSTARRED QUESTION NO. 6221 ANSWERED ON 06.05.2013

Training Centres of Armed Forces

6221. SHRI: N. PEETHAMBARA KURUP:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of the training centres set up for the personnel of the three Services of the armed forces at present, State-wise;
 - (b) whether the Government proposes to set up some new training centres; and
 - (c) if so, the details thereof, State-wise including the locations identified in Gujarat?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The details of the training centres set up for the personnel of the three Services of the armed forces at present, State-wise are as under:—

States	Numb	per of Training (Centres
	Army	Navy	Air Force
Andhra Pradesh	05	03	04
Assam	01	_	_
Bihar	01	_	_
Goa	01	05	_
Gujarat	01	01	_
Himachal Pradesh	02	_	_
Jammu & Kashmir	01	_	_
Jharkhand	01	_	_
Karnataka	09	_	11
Kerala	01	16	_
Madhya Pradesh	09	_	_
Maharashtra	16	07	_
Orissa	02	01	_
Rajasthan	02	_	_
Tamil Nadu	02	02	03
Uttarakhand	03	_	_
	09	3	_
Uttar Pradesh	01*	_	_
Total	67	35	21

^{*}Infantry Regimental Centres located in various States.

⁽b) & (c) There is a proposal to set up one Senior Non-Commissioned Officer (SNCO) Academy at Air Force Station Tilpat (Haryana).

APPENDIX III

MEMORANDUM NO. 3

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2100 dated 12.08.2011 regarding "Violation of Rules by Mobile Phone Operators".

On 12 August, 2011 Shri Nimmala Kristappa, MP, addressed an Unstarred Question No. 2100 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Finance *vide* OM F. No. 7/19/SM/2011 dated 01 July 2013 had requested to drop the Assurance on the following grounds:—

"SEBI after examination and taking into consideration relevant case laws, has observed that allegations in the complaints received by SEBI with regard to substantial Acquisition of Shares and Takeovers Regulations, 1997, do not stand established.

The Directorate of Enforcement has informed that based on the inputs received from RBI, the matter was investigated by the Directorate of Enforcement and consequent thereupon, on 18.07.2012, a Show Cause Notice (SCN) for contravention of Section 6(3) (a) of FEMA, 1999 read with the relevant regulations, involving amount aggregating to Rs. 601.50 crore was issued to M/s. Reliance Communication Limited.

The Central Board of Direct Taxes (Department of Revenue) in its reply to this Department on the above mentioned subject has stated the following:

"The matter involving direct tax investigations related to the cases of persons allotted 2G Spectrum and other connected cases are at various stages of assessment and the status reports on such proceedings are being placed before the Hon'ble Supreme Court of India in sealed covers. The Joint Parliamentary Committee on the subject of 'Allocation and Pricing of Telecom licenses and Spectrum during the Period 1998 to 2009' has been duly apprised in its last hearing."

Even though the relevant information from SEBI and Enforcement Directorate has been received, based on the submission made by the CBDT (DoR) as quoted above it is inferred that the matter is sub-judice and the details of the investigations are treated as secret as it is being placed before the Hon'ble Supreme Court is sealed covers. In view of the above, submission of CBDT as given at Para 2.3, the Committee on Government Assurances, Lok Sabha is kindly requested for deletion/dropping of the above mentioned Assurance."

- 4. The above request for dropping the Assurances was considered by the Committee at their sitting held on 17 December, 2013 and it was decided not to drop the Assurances. The Committee accordingly presented their Thirty-Seventh Report (15th Lok Sabha) on 11 February, 2014 and observed that the progress in the matter be pursued and intimated to them.
- 5. However, the Ministry of Finance (Department of Economic Affairs) *vide* O.M. No. F. No. 7/19/SM/2011 dated 13 August, 2015 and 27 June, 2017 have stated as under:

"The Lok Sabha Secretariat *vide* O.M. No. 37 Report/11/2/2014-CGA dated 13.02.2014 regarding 37th Report of the Committee on Government Assurance informed that the request for dropping of the above mentioned Assurance has not been acceded to, and desired that the progress in the matter may be pursued and intimated to them. In this regard, the Department of Revenue Central Board of Direct Taxes(CBDT) in its latest reply dated 9th July 2015 in respect of the above mentioned Assurance has stated that:

(b) the details of complaints about violation of Income Tax Act regulations by the promoters of mobile phone operator for the last three years and current year and the status of the investigations thereof:

With regard to 'Violation of rules by mobile phone operators', it is brought to note that the matter involving direct tax investigation into the 2G spectrum matters is still sub-judice before Hon'ble Supreme Court. Matter involving direct tax investigations related to the persons allotted 2G spectrum and other connected cases are at various stages of assessment/re-assessment and appeals. The status reports on such proceedings are being placed before the Hon'ble Supreme Court of India in sealed covers from time to time. Majority of assessments/reassessments of income pertain to Assessment Years 2008-09, 2009-10 and 2010-11. Most of these assessments/reassessments have been completed and have resulted in tax demands. However, many such assessees have preferred appeals before Commissioner of Income Tax (Appeals) against these assessments/demands. In some cases, the Commissioner of Income Tax (Appeals) have upheld the tax demands made by the Assessing Officer, while in other cases, certain tax demands have been deleted. Appeals to the Income Tax Appellate Tribunal (ITAT) have been preferred both by assessees as well as the Department, in respect of order of Commissioner of Income Tax (Appeals).

(c) the time frame by which the investigations will be completed and action taken on such promoters for violation of various regulations?

The investigation conducted under Direct Taxes, *inter-alia*, culminates in to assessment. The Income Tax assessments can be treated as conclusive only when appeals, if any, preferred before CIT (A), ITAT, High Court and Hon'ble Supreme Court are decided. Hence, the final quantum of tax evasion can be determined only after the finalization of these appeals. The Income Tax Act, 1961 does not prescribe a fixed time limit within which the appeals are to be decided

by the ITAT, High Court and Supreme Court. Further, ITAT, High Court & Supreme Court does not function under the administrative control of Ministry of Finance. In view of these facts, it is not feasible to indicate the time frame."

6. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have again requested to drop the Assurance.

The Committee may re-consider.

New Delhi: Dated: 13.12.2018

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHAUNSTARRED QUESTION NO. 2100

ANSWERED ON 12.08. 2011

Violations of Rules by Mobile Phone Operators

2100. SHRI NIMMALA KRISTAPPA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has received complaints about violation of the provisions of Securities and Exchange Board of India (SEBI), Foreign Exchange Management Act (FEMA) and Income Tax Act Regulations by the promoters of mobile phone operators;
- (b) if so, the details thereof for the last three years and current year and the status of the investigations thereof; and
- (c) the timeframe by which the investigations will be completed and action taken on such promoters for violation of various regulations?

ANSWERS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Complaints have been received about violation of the provisions of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, Foreign Exchange Management Act (FEMA), 1999 and Income Tax Act, 1961.

(b) and (c) Relevant information is being collected.

APPENDIX IV

MEMORANDUM NO. 4

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2379 dated 25.07.2014 regarding "DTAA Amendment".

On 25 July, 2014 Shri Pashupati Nath Singh, M.P., addressed an Unstarred Question No. 2379 to the Minister of Finance. The text of the Question alongwith the reply of the Minister are as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Revenue) within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Finance (Department of Revenue) *vide* O.M. No. F. No. 439/27/2014-FT&TR-III (2) dated 05.11.2014 had requested to drop the Assurance on the following grounds:—

"That in the reply to parts (a) and (b) of the Unstarred Q.No. 2379, a factual position has been stated, that negotiations are underway with various countries for signing the DTAAs, TIEAs. The process of entering into new DTAAs and TIEAs with various other countries are in the nature of bilateral negotiations. Such negotiations are a part of ongoing bilateral discussions with various countries for strengthening the relationship with those countries. Such a dialogue may or may not lead to any agreement which is required to be formalized. The time and manner in which the dialogue is carried out depends to a large extent also on the other party. It is submitted that negotiations do not imply that any specific action is required to be completed. In view of the above, it is requested that the Committee on Government Assurances may not treat the reply to part (a) and (b) Unstatted Q. No. 2379 as an Assurance."

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 21 July, 2015 and it was decided not to drop the Assurance. The Committee accordingly presented their Twently-First Report (16th Lok Sabha) on 30 November, 2015 and the Committee noted that negotiations for entering into new DTAAs with various countries are going on. The Committee, therefore, desired that vigorous efforts may be made to bring the matter to its logical conclusion. The Committee also expressed that desire to be apprised of the progress made in the matter.

5. However, the Ministry of Finance (Department of Revenue) *vide* O.M. F.No. 439/27/2014-FT&TR-III (2) dated 17 November, 2017 have again requested to drop the Assurance on the following grounds:—

"That the negotiations of DTAAS/TIEAs with other countries is an incessant and ongoing process, Since, they are in nature of bilateral negotiations, they, therefore, take sufficient time for materializing or reaching the final agreements. The time and manner in which dialogue is carried out depends to a large extent on the other party. Also, now many countries have signed Multilateral Convention for Mutual Administrative Assistance in Tax Matters (MAC) and the decision whether to further the DTAAs/TIEAs negotiations with such countries is a policy decision which may take time for its formulation/approval."

6. In view of the above, the Ministry with the approval of Minister of State for Finance, have once again requested to drop the Assurance.

The Committee may reconsider.

New Delhi: Dated: 13/12/2018

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA UNSTARRED QUESTION NO. 2379 ANSWERED ON 15.07. 2014

DTAA Amendment

2379. SHRI PASHUPATI NATH SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to bring about any amendment in Double Taxation Avoidance Agreement (DTAA) to find out details of black money deposited in the foreign countries;
 - (b) if so, the details of the said amendments;
- (c) whether the said amendments are likely to result in getting complete information regarding black money deposited in the foreign countries as well as the concerned account holders thereof; and
 - (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) & (b) During the last three to four years, and as a part of the ongoing process, a number of Double Taxation Avoidance Agreements (DTAAs) have been amended through amending Protocols or through re-negotiation of the DTAAs to bring the provisions on Exchange of Information to the International Standards. New DTAAs and Tax Information Exchange Agreements (TIEAs) with various countries/jurisdictions have also been signed. Further, the Government of India has joined the Multilateral Convention in Tax matters (Multilateral Convention) and SAARC Multilateral Agreement. The current status of these Exchange of Information Instruments, including the status of amending Protocols and renegotiated DTAAs, as on 30th June, 2014, is as per Annexure. In addition, negotiations for entering into new DTAAS with Azerbaijan, Chile, Hongkong, Iran, Nigeria and Venezuela and negotiations, for entering into new TIEAs with Costa Rica, Democratic Republic of Congo, Panama, Maldives, Saint Kitts & Nevis, Seychelles, Andorra, Anguilla, Antigua and Barbuda, Aruba, Barbados, Brunei Darussalam, Cook Islands, Curacao, Dominica, Dominican Republic, Faroe Islands, Greenland, Grenada, Honduras, Jamaica, Monsterrat, Peru, Saint Lucia, Saint Vincent

and the Grenadines, Samoa, Saint Martin, Turks and Caicos and Vanuatua are going on.

(c) & (d) Under the agreements conforming to the International Standards of Exchange of Information as in foreseeably relevant for administration or enforcement of the Domestic laws concerning taxes in specific cases can be received from our treaty partners, including banking Information

Annexure—India's tax treaties as on 30th June, 2014

Sl. No.	Jurisdiction	Type of EOI Agreement	Date signed	Date from which in force
1	2	3	4	5
1.	Afghanistan	SAARC Multilateral Agreement	13.11.2005	19.5.2010
		Double Taxation Avoidance Agreement ("DTAA")	08.07.2013	4.12.2013
2.	Albania	Multilateral Convention on Mutual Administrative Assistance in Tax Matters ("Multilateral Convention")	1.3.2013	1.12.2013
3.	Andorra	Multilateral Convention	05.11.2013	Not yet in force in Andorra
4.	Anguilla	Multilateral Convention	Extension by the United Kingdom	01.03.2014
5.	Argentina	Taxation Information	21.11.2011	28.01.2013
		Exchange Agreement ("TIEA") Multilateral Convention	03.11.2011	01.01.2013
6.	Armenia	DTAA	31.10.2003	09.09.2004
7.	Aruba	Multilateral Convention	Extension by the Netherlands	01.09.2013
8.	Australia	DTAA Protocol Multilateral Convention	25.07.1991 16.12.2011 03.11.2011	30.12.1991 02.04.2013 01.12.2012
9.	Austria	DTAA Multilateral Convention	08.11.1999 29.5.2013	05.09.2001 Not yet in force in Austria
10.	Bahamas	TIEA	11.02.2011	01.03.2011
11.	Bahrain	TIEA	31.05.2012	11.04.2013
12.	Bangladesh	DTAA	27.08.1991	27.05.1992
		Protocol	16.02.2013	13.06.2013
		SAARC Multilateral Agreement	13.11.2005	19.05.2010
13.	Belarus	DTAA	27.09.1997	17.07.1998
14.	Belgium	DTAA Multilateral Convention	26.04.1993 04.04.2011	01.10.1997 Not yet in force in Belgium

1	2	3	4	5
	Belize Bermuda	TIEA Multilateral Convention TIEA	18.09.2013 29.05.2013 07.10.2010	25.11.2013 01.09.2013 03.11.2010
		Multilateral Convention	Extension by United Kingdom	01.03.2014
17.	Bhutan	SAARC Multilateral Agreement DTAA	13.11.2005 04.03.2013	19.05.2010 Not yet in force
	Botswana	DTAA	08.12.2006	30.01.2008
19.	Brazil	DTAA Protocol Multilateral Convention	26.04.1988 15.10.2013 03.11.2011	Not yet in force Not yet in force in Brazil
20.	British Virgin Islands	Multilateral Convention	Extension by United Kingdom	01.03.2014
21.	Bulgaria	DTAA	26.05.1994	23.06.1995
22.	Canada	DTAA Multilateral Convention	11.01.1996 03.11.2011	06.05.1997 01.03.2014
23.	Cayman Islands	TIEA Multilateral Convention	21.03.2011 Extension by United Kingdom	08.11.2011 01.01.2014
24.	China	DTAA Multilateral Convention	18.07.1994 27.08.2013	21.11.1994 Not yet in force in China
25.	Chinese Taipei (Taiwan)	DTAA	12.07.2011	12.08.2011
26.	Chile	Multilateral Convention	24.10.2013	Not yet in force in Chile
27.	Colombia	DTAA	13.05.2011	Not yet in force
		Multilateral Convention	23.05.2012	01.07.2014
28.	Costa Rica	Multilateral Convention	01.03.2012	01.08.2013
29.	Croatia	Multilateral Convention	11.10.2013	01.06.2014
30.	Curacao	Multilateral Convention	Extension by the Netherlands	01.09.2013
31.	Cyprus	DTAA	13.06.1994	21.12.1994
32.	Czech Republic	DTAA Multilateral Convention	01.10.1998 26.10.2012	27.09.1999 01.02.2014
33.	Denmark ¹	DTAA Protocol	08.03.1989 10.10.2013	13.06.1989 Not yet in force
		Multilateral Convention	27.05.2010	01.06.2011

¹ Under a protocol the DTC with Denmark is extended to apply in its entirely to the territory of the Faroe Islands.

1	2	3	4	5
34.	Egypt (United Arab (Republic)	DTAA	20.02.1969	30.09.1969
35.	Estonia	DTAA Multilateral Convention	19.09.2011 29.05.2013	20.06.2012 Not yet in force in Estonia
36.	Ethiopia	DTAA	25.05.2011	15.10.2012
37.	Faroe Islands	Multilateral Convention	Extension by Denmark	01.06.2011
38.	Fiji	DTAA	30.01.2014	15.05.2014
39.	Finland	DTAA Multilateral Convention	15.01.2010 27.05.2010	19.04.2010 01.06.2011
40.	France	DTAA Multilateral Convention	29.09.1992 27.05.2010	01.08.1994 01.04.2012
41.	Georgia	DTAA Multilateral Convention	24.08.2011 03.11.2010	08.12.2011 01.06.2011
42.	Germany	DTAA Multilateral Convention	19.06.1995 03.11.2011	26.10.1996 Not yet in force in Germany
43.	Ghana	Multilateral Convention	10.07.2012	01.09.2013
44.	Gibraltar	TIEA	01.02.2013	11.03.2013
		Multilateral Convention	Extension by the United Kingdom	01.03.2014
45.	Greenland	Multilateral Convention	Extension by the Denmark	01.06.2011
46.	Greece	DTAA Multilateral Convention	11.02.1965 21.02.2012	17.03.1967 01.09.2013
47.	Guatemala	Multilateral Convention	05.12.2012	Not yet in force in Guatemala
48.	Guernsey	TIEA	20.12.2011	11.06.2012
49.	Hungary	DTAA Multilateral Convention	03.11.2003 12.11.2013	04.03.2005 Not yet in force in Hungary
50.	Iceland	DTAA Multilateral Convention	23.11.2007 27.05.2010	21.12.2007 01.02.2012
51.	Indonesia	DTAA Revised DTAA Multilateral Convention	07.08.1987 27.07.2012 03.11.2011	19.12.1987 Not yet in force Not yet in force in Indonesia

1	2	3	4	5
52.	Ireland	DTAA Multilateral Convention	06.11.2000 30.06.2011	26.12.2001 01.09.2013
53.	Isle of Man	TIEA Multilateral Convention	04.02.2011 Extension by the United Kingdom	17.03.2011 01.03.2014
54.	Israel	DTAA	29.01.1996	15.05.1996
55.	Italy	DTAA Multilateral Convention	19.02.1993 27.05.2010	23.11.1995 01.05.2012
56.	Japan	DTAA Multilateral Convention	07.03.1989 03.11.2011	29.12.1989 01.10.2013
57.	Jersey	TIEA	03.11.2011	08.05.2012
58.	Jordan	DTAA	20.04.1999	16.10.1999
59.	Kazakhstan	DTAA Multilateral Convention	19.12.1996 23.12.2013	02.10.1997 Not yet in force in Kazakhstan
60.	Kenya	DTAA	12.04.1985	20.08.1985
61.	Korea (Republic of)	DTAA Multilateral Convention	19.07.1985 27.05.2010	01.08.1986 01.07.2012
62.	Kuwait	DTAA	15.06.2006	17.10.2007
63.	Kyrgyz Republic	DTAA	13.04.1999	10.01.2001
64.	Latvia	DTAA Multilateral Convention	18.09.2013 29.05.2013	28.12.2013 Not yet in force in Latvi
65.	Liechtenstein	TIEA Multilateral Convention	28.03.2013 21.11.2013	20.01.2014 Not yet in force in Liechtensteir
66.	Liberia	TIEA	03.10.2011	30.03.2012
67.	Libya	DTAA	02.03.1981	01.07.1982
68.	Lithuania	DTAA Multilateral Convention	26.07.2011 07.03.2013	10.07.2012 01.06.2014
69.	Luxembourg	DTAA Multilateral Convention	02.06.2008 29.05.2013	09.07.2009 Not yet in forci in Luxembour
70.	Macau, China	TIEA	03.01.2012	16.04.2012
71.	Macedonia	DTAA	17.12.2013	Not yet in force
72.	Malaysia	DTAA Revised DTAA	14.05.2001 09.05.2012	14.08.2003 26.12.2012
73.	Maldives	SAARC Multilateral Agreement	13.11.2005	19.05.2010
74.	Malta	DTAA Revised DTAA Multilateral Convention	28.09.1994 08.04.2013 26.10.2012	08.02.1995 Not yet in fore 01.09.2013
75.	Mauritius	DTAA	24.08.1982	06.12.1983

1	2	3	4	5
76.	Mexico	DTAA Multilateral Convention	10.09.2007 27.05.2010	01.02.2010 01.09.2012
77.	Moldova	Multilateral Convention	27.01.2011	01.03.2012
78.	Monaco	TIEA	31.07.2012	27.03.2013
79.	Mongolia	DTAA	22.02.1994	29.03.1996
80.	Montenegro	DTAA	08.02.2006	23.09.2008
81.	Montserrat	Multilateral Convention	Extension by the United Kingdon	01.10.2013
82.	Morocco	DTAA Protocol Multilateral Convention	30.10.1998 08.08.2013 21.05.2013	20.02.2000 Not yet in force Not yet in force Morocco
83.	Mozambique	DTAA	30.09.2010	28.02.2011
84.	Myanmar	DTAA	02.04.2008	30.01.2009
85.	Namibia	DTAA	15.02.1997	22.01.1999
86.	Nepal	DTAA Revised DTAA SAARC Multilateral Agreement	18.01.1987 27.11.2011 13.11.2005	01.11.1988 16.03.2012 19.05.2010
87.	Netherlands DTAA Protocol Multilateral Convention		30.07.1988 10.05.2012 27.05.2010	21.01.1989 02.11.2012 01.09.2013
88.	New Zealand	DTAA Multilateral Convention	17.10.1986 26.10.2012	03.12.1986 01.03.2014
89.	Nigeria	Multilateral Convention	29.05.2013	Not yet in forcin Nigeria
90.	Norway	DTAA Multilateral Convention	02.02.2011 27.05.2010	20.12.2011 01.06.2011
91.	Oman	DTAA	02.04.1997	03.06.1997
92.	Pakistan	SAARC Multilateral Agreement	13.11.2005	19.05.2010
93.	Philippines	DTAA	12.02.1990	21.03.1994
94.	Poland	DTAA Protocol Multilateral Convention	21.06.1989 29.01.2013 09.07.2010	26.10.1989 01.06.2014 01.10.2011
95.	Portugal	DTAA Multilateral Convention	11.09.1998 27.05.2010	30.04.2000 Not yet in forcin Portugal
96.	Qatar	DTAA	07.04.1999	15.01.2000
97.	Romania	DTAA Revised DTAA Multilateral Convention	10.03.1987 08.03.2013 15.10.2012	14.11.1987 26.12.2013 01.06.2014
98.	Russia	DTAA Multilateral Convention	25.03.1997 03.11.2011	11.04.1988 Not yet in for in Russia

1	2	3	4	5
99.	San Marino	TIEA Multilateral Convention	19.12.2013 21.11.2013	Not yet in force in San Marino
100.	Saudi Arabia	DTAA Multilateral Convention	25.01.2006 29.05.2013	01.11.2006 Not yet in force in Saudi Arabia
101.	Serbia	DTAA	08.02.2006	23.09.2008
102.	Singapore	DTAA Protocol Protocol Multilateral Convention	24.01.1994 29.06.2005 24.06.2011 29.05.2013	27.05.1994 01.08.2005 01.09.2011 Not yet in force in Singapore
103.	Sint Maarten	Multilateral Convention	Extension by the Netherlands	01.09.2013
104.	Slovak Republic	Multilateral Convention	29.05.2013	01.03.2014
105.	Slovenia	DTAA Multilateral Convention	13.01.2003 27.05.2010	17.02.2005 01.06.2011
	South Africa	DTAA Protocol Multilateral Convention DTAA	04.12.1996 26.7.2013 03.11.2011 08.02.1993	28.11.1997 Not yet in force 01.03.2014 12.01.1995
	Spain	Protocol Multilateral Convention	26.10.2012 11.03.2011	Not yet in force 01.01.2013
108.	Sri Lanka	DTAA Revised DTAA SAARC Multilateral Agreement	27.01.1982 22.01.2013 13.11.2005	19.04.1983 22.10.2013 19.05.2010
109.	Sudan	DTAA	22.10.2003	15.04.2004
110.	Sweden	DTAA Protocol Multilateral Convention	24.06.1997 07.02.2013 27.05.2011	25.12.1997 16.08.2013 01.09.2011
111.	Switzerland	DTAA Protocol Multilateral Convention	02.11.1994 30.08.2010 15.10.2013	29.12.1994 07.10.2011 Not yet in force in Switzerland
112.	Syria	DTAA Revised DTAA	06.02.1984 18.06.2008	25.06.1985 10.11.2008
113.	Tanzania	DTAA	27.05.2011	12.12.2011
114.	Tajikistan	DTAA	20.11.2008	10.04.2009
115.	Thailand	DTAA	22.03.1985	13.03.1986
116.	Trinidad and Tobago	DTAA	08.02.1999	13.10.1999
117.	Tunisia	Multilateral Convention	16.07.2012	01.02.2014
118.	Turkey	DTAA Multilateral Convention	31.01.1995 03.11.2011	01.02.1997 Not yet in force in Turkey
119.	Turkmenistan	DTAA	25.02.1997	07.07.1997

1	2	3	4	5
120.	Turks & Caicos	Multilateral Convention	Extension by th United Kingdon	
121.	Uganda	DTAA	30.04.2004	27.08.2004
122.	Ukraine	DTAA Multilateral Convention	07.04.1999 27.05.2010	31.10.2001 01.09.2013
123.	United Arab Emirates	DTAA Protocol Protocol	29.04.1992 26.03.2007 16.04.2012	22.09.1993 03.10.2007 12.03.2013
124.	United Kingdom	DTAA Protocol Multilateral Convention	25.01.1993 30.10.2012 27.05.2010	26.10.1993 27.12.2013 01.10.2011
125.	United States	DTAA Multilateral Convention	12.09.1989 27.05.2010	18.12.1990 Not yet in force in United States
126.	Uruguay	DTAA	08.09.2011	21.6.2013
127.	Uzbekistan	DTAA Protocol	29.07.1993 11.04.2012	25.01.1994 20.07.2012
128.	Virgin Islands (British)	TIEA	09.02.2011	22.08.2011
129.	Vietnam	DTAA	07.09.1994	02.02.1995
130.	Zambia	DTAA	05.06.1981	18.01.1984

APPENDIX V

MEMORANDUM No. 7

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 6269 dated 05.05.2015 regarding "Investigation in Terrorism Cases."

On 05 May, 2015, Shri Pralhad Joshi, M.P. addressed an Unstarred Question No. 6269 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
- 3. The Ministry of Home Affairs *vide* O.M. F. No. 13012/12/2015-SR dated 23 January, 2017 have requested to drop the Assurance on the following grounds:—

"That earlier reply of this Ministry to a similar Question *i.e.* Lok Sabha Unstarred Question No. 3946 regarding cases handed over to NIA answered on 18.12.2012 was also treated as an Assurance initially, however, pursuant to requests of this Ministry based on the justifications that NIA being an Investigation Agency, certain number of cases remain under investigation at any particular time, the Assurance was deleted/dropped."

4. In view of the above, the Ministry, with the approval of Minister of State (Home Affairs), have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 13.12.2018

GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 6269

ANSWERED ON 5.5. 2015

Investigation in Terrorism Cases

6269. SHRI PRAHLADH JOSHI:

Will the Minister of Home Affairs be pleased to state:

- (a) the details of cases of terrorism being investigated by National investigating Agency since its inception till date along with the status of the said cases;
- (b) whether there are any complaints regarding Non-cooperation by respective State police in such investigations; and
 - (c) if so, the details thereof and the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY): (a) Since its inception, the NIA has been entrusted with the investigation of 95 cases. Out of these 95 cases, in 62 cases, charge sheets have been filed in the court of competent jurisdiction and in 6 cases, closure reports have been filed. A total number of 27 cases are under investigation. In 8 cases, the trial has been comopleted and 44 persons have been convicted.

- (b) No, Madam.
- (c) Does not arise.

APPENDIX VI

MEMORANDUM NO. 9

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 6391 dated 15.05.2012 regarding "Recommendation of TRAI for Broadcasting Activities."

On 15 May, 2012, Shri Kapil Muni Karwariya and Shri Ram Sundar Das, MPs addressed an Unstarred Question No. 6391 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Information and Broadcasting *vide* OM No. 101/10/2012-TV(I) dated 11 May, 2017 have requested to drop the Assurance on the following grounds:—

"That Ministry of Information and Broadcasting had made a reference to TRAI on 13.11.2012 seeking its recommendations as to whether State Government or Central Government and their entities could be allowed to enter into broadcasting as well as distribution activities. TRAI furnished its recommendations on 28.12.2012 wherein, it recommended that Central/State Ministries and Departments, Central/State Government owned companies, Central/State Government undertakings, Joint Ventures of State/Central Government and private sector and Central/State Governments funded entities should not be allowed to enter into the business of broadcasting and or distribution of TV channels. The Recommendations were placed for consideration of Inter-Ministerial-Committee (IMC) in its meeting held on 07.02.2014. IMC was of the view that these would entail changes in the extant laws and policy guidelines of the broadcasting sector as a whole. Further, TRAI in this context had also on 22.01.2015 provided its recommendations relating to use of DTH platform for non-commercial purpose by Government. Thereafter the IMC in its meeting on 23.06.2015 discussed these recommendations and was of the view that delivery of educational content on DTH platform has the potential to revolutionize educational delivery, therefore, this activity of the Governments should be treated on a separate footing and IMC opined that dispensation could be given to States and Central Governments for operating DTH platform/channels for non-commerical educational purpose. After examining TRAI's recommendations on issues relating to use of DTH platform for non-commercial purpose by Government, Ministry made a back reference on 05.01.2017 requesting TRAI to re-consider these aspects and furnish views on givig dispensation to States and Central Governments for operating DTH platform/cable network and for running channels for non-commerical educational purpose. TRAI has furnished its views on the matter on 07.02.2017 which is presently under consideration of this Ministry. It is submitted that the fulfilment of subject Assurance entails finalization of certain policy issues as the policy making process is a dynamic, ongoing and time consuming process."

4. In view of the above, the Ministry, with the approval of the Minister of State for Information and Broadcasting, have requested to drop the Assurance.

The Committee may consider.

New Delhi: Dated: 13.12.2018

GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING LOK SABHA UNSTARRED QUESTION NO. 6391 ANSWERED ON 15.05.2012

Recommendation of TRAI for Broadcasting Activities

6391. SHRI KAPIL MUNI KARWARIYA: SHRI RAM SUNDAR DAS:

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) whether the Government is aware that certain private channels are violating Government policy of reasonable access of air-time to religious organisations;
 - (b) if so, the details thereof;
- (c) whether the Government has received recommendations from Telecom Regulatory Authority of India (TRAI) for banning the entry of religious organisations for broadcasting activities; and
 - (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA): (a) & (b) The Ministry grants permission to private satellite TV channels under uplinking and downlinking guidelines. Slotting of programmes and allocation of air-time is not governed by these guidelines and are decided by the channels themselves. These is no restriction for telecast of religious programmes by private satellite TV channels; however they are required to comply with the Programme and Advertisement Code, as prescribed in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder.

(c) & (d) The Telecom Regulatory Authority of India (TRAI) had made its recommendations titled "Issues relating to entry of certain entities into Broadcasting and distribution activities" on 12-11-2008. TRAI is of the view that religious bodies may not be permitted to own their own broadcasting stations and teleports, but the channels may be permitted to carry programmes aimed at the propagation of different religious faiths subject to strict compliance with the applicable content code or programme code. These recommendations are under the consideration of the Government.

APPENDIX VII

MEMORANDUM NO. 10

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3602 dated 13.02.2014 regarding "Broadcasting and Distribution of TV Channels".

On 13 February, 2014, Shri Kishnbhai V. Patel and Shri Pradeep Majhi, M.Ps. addressed an unstarred Question No. 3602 to the Minister of Information and Broadcasting. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Information and Broadcasting *vide* No. O.M. No. 7/11/2014-BP & L dated 22 May, 2017 have requested to drop the Assurance on the following grounds:—

"That the Ministry of Information and Broadcasting had made a reference to TRAI on 13.11.2012 seeking its recommendations as to whether State Governments or Central Government and their entities could be allowed to enter into broadcasting as well as distribution activities. TRAI furnished its recommendations on 28.12.2012 wherein, it recommended that Central/State Ministries and Departments, Central/State Government owned companies, Central/State Governments undertakings, Joint Ventures of State/Central Government and private sector and Central/State Governments funded entities should not be allowed to enter into the business of broadcasting and or distribution of TV channels. The recommendations were placed for consideration of Inter-Ministerial-Committee (IMC) in its meeting held on 07.02.2014. IMC was of the view that these would entail changes in the extant laws and policy guidelines of the broadcasting sector as a whole.

Further, TRAI in this context had also on 22.01.2015 provided its recommendations relating to use of DTH plateform for non-commercial purpose by Government. Thereafter the IMC in its meeting on 23.06.2015 discussed these recommendations and was of the view that delivery of educational content on DTH plateform has the potential to revolutionize educational delivery, therefore, this activity of the Government should be treated on a separate footing and IMC opined that dispensation could be given to State and Central Governments for operating DTH plateform/channels for non-commercial educational purpose.

After examining TRAI's recommendations on issue relating to use of DTH platform for non-commercial purpose by Government, Ministry made a back reference on 05.01.2017 requesting TRAI to re-consider these aspects and furnish views on giving dispensation to States and Central Governments for operating DTH platform/cable network and for running channels for non-commercial educational purpose. TRAI has furnished its view on the matter on 07.02.2017 which is presently under consideration of this Ministry.

It is submitted that the fulfilment of subject Assurance entails finalization of certain policy issues. As the policy making process is a dynamic, ongoing and time consuming process, therefore in view of the progress made in the matter as brought out in the foregoing paras, Lok Sabha Secretariat (Committee on Government Assurance) is requested to drop the Assurance from the list of pending Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Information and Broadcasting have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 13.12.2018

GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING LOK SABHA UNSTARRED QUESTION NO. 3602 ANSWERED ON 13.02.2014

Broadcasting and Distribution of TV Channels

3602. SHRI KISHANBHAI VESTABHAI PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has submitted its recommendations on issues related to entry of certain entities into the business of broadcasting and/or distribution of TV channels in the country;
 - (b) if so, the details in this regard;
 - (c) the details of the recommendations of the TRAI in this regard;
- (d) whether the Government has examined the recommendations of the TRAI; and
- (e) if so, the details in this regard along with the action taken by the Government on each of such recommendations?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) The Ministry made a reference on 30.11.2012 to Telecom Regulatory Authority of India (TRAI) seeking their recommendations regarding entry of Government entities in broadcasting and distribution activities. In response to the said reference, TRAI has made its recommendations on 28.12.2012. Among other things TRAI has, *inter alia*, recommended the following:

- (i) Central Government Ministries and Departments, Central Government owned companies, Central Government undertakings, Joint ventures of the Central Government and the private sector and Central Government funded entities should not be allowed to enter into the business of broadcasting and/or distribution of TV channels.
- (ii) State Government Departments, State Government owned companies, state Government undertakings, Joint Venture of the state Government and the private sector and state Government funded entities should not be allowed to enter into the business of broad casting and/or distribution of TV channels.

TRAI further stated that the above recommendations are in continuation of their recommendations on "Issues relating to entry of certain entities into broadcasting and distribution activities" dated 12.11.2008 wherein it, *inter-alia*, recommended that State Governments, urban and local bodies, religious bodies and political bodies should not be allowed to operate broadcasting stations and distribution platform. The recommendations of TRAI are available on their official website—www.trai.gov.in.

The Ministry *vide* its Office Memorandum dated 03.01.2013, has constituted an Inter-Ministrial Committee (IMC) under the chairmanship of Additional Secretary, Ministry of Information and Broadcasting to examine various recommendations of TRAI. The Committee comprises of representatives from various Ministries and Departments including Department of Telecommunication, Department of Information Technology, Department of Economic Affairs, Department of Industrial Policy and Promotion, Broadcast Engineering Consultants India Limited (BECIL), Doordarshan and All India Radio. Recommendations are under examination of IMC.

APPENDIX VIII

MEMORANDUM NO. 11

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3852 dated 25.08.2011 regarding "New Railway Line in Uttarakhand."

On 25 August, 2011, Shri Vijay Bhadur Singh, M.P., addressed an Unsttarred Question No. 3852 to the Minister of Railways, The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Railways *vide* O.M. No. 2011/W-I/PQL/NER/8 dated 31 October, 2014 had requested to drop the Assurance on the following grounds:—

"Construction of new line from Kichha-Khatima (51.48 km) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. All the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. Commissioner Kumayu Mandal has proposed a new alignment between Lalkaun-Khatima and has requested for Abstract cost of the project along with details of land to be acquired as per new alignment. Details about this new alignment have been made available to State Government with the request to indicate their final decision as an Assurance. It is informed that land for the instant project is yet to be made available by the State Government of Uttarakhand as per their commitment to provide land free fo cost and final decision on the new alignment as proposed by the Commissioner Kumayu Mandal has also not been taken by the State Government. Keeping the above in view, it is not proper to continue the present Assurance for a longer period. Hence, the Committee on Government Assurances (Lok Sabha) may please be approached for according approval for dropping of the above assurance from the list of pending Assurances.'

- 4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 21 July, 2015. The Committee accordingly presented their 21st Report (16th Lok Sabha) on 30 November, 2015 and desired that the matter may be pursued vigorously with the State Government and the progress made in this regard be apprised to them.
- 5. However, the Ministry of Railways *vide* O.M. 2011/W-I/PQL/NER/8 dated 10th November, 2017 have stated as under:—

"Gauge conversion of Khatima-Tanakpur section is in advance stage of completion. Further, land for the Kichha-Khatima new line project is yet to be made available by the State Government of Uttarakhand as per their commitment

to provide land free of cost and also final decision on the new alignment as proposed by the Commissioner Kumayu Mandal has not been taken by the State Government from a longer period. Hence, Railway is unable to take up this project for execution."

6. In veiw of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above Assurance.

The Committee may reconsider.

New Delhi: Dated: 13.12.2018

GOVERNMENT OF INDIA MINISTRY OF RAILWAYS LOK SABHA UNSTARRED QUESTION NO. 3852 ANSWERED ON 25.08.2011

New Railway line in Uttarakhand

3852. SHRI VIJAY BAHADUR SINGH:

Will the Minister RAILWAYS be pleased to state:

- (a) whether the Railways are aware that Tanakpur-Khatima railway line (Uttarakhand) has no rail link with Kichha-Delhi railway line despite huge rush of passengers from Tanakpur/Khatima to Delhi;
 - (b) whether any survey has been conducted in this regard;
 - (c) if so, the outcome thereof and if not, the reasons therefor; and
- (d) the steps taken/being taken for laying of railway lines from Khatima to Kichha in Uttarakhand?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Khatima-Tanakpur is an existing metre gauge line where gauge conversion is in progress as a part of Bhojipura-Pilibhit-Tanakpur gauge conversion project. Further, construction of new line from Kichha-Khatima (51.48 km) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. All the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. Commissioner Kumayu Mandal has proposed a new alignment between Lalkaun Khatima and has requested for Abstract cost of the project alongwith details of land to be acquired as per new alignment. Details about this new alignment have been made available to State Government with the request to indicate their final decision.

APPENDIX IX

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2018-2019)

(SIXTEENTH LOK SABHA)

SECOND SITTING (17.12.2018)

The Committee sat from 1500 hours to 1800 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri Naran Bhai Kachhadia
- 5. Shri Bahadur Singh Koli
- 6. Shri Prahlad Singh Patel
- 7. Shri C.R. Patil
- 8. Shri Sunil Kumar Singh

Shri N.C. Gupta

SECRETARIAT

	Shri P.C. Tripathy Shri S.L. Singh	_	Director Deputy Secretary	
****	****		****	****
****	****		****	****
****	****		****	****

Joint Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 10 Memoranda (Memorandum Nos. 2 to 11) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorised the Hon'ble Chairperson to decide on the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 03 Assurances as per details given in Annexure-I* and to pursue the remaining 07 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

The Committee then adjourned.

^{*}Not enclosed.

ANNEXURE II

STATEMENT SHOWING ASSURANCES *NOT DROPPED* BY THE COMMITTEE ON GOVERNMENT ASSURANCE S (2018-19) AT THEIR SITTING HOLD ON 17.12.2018

Sl. No.	Memo No.	Question No./ Discussion & Date	Ministry/ Department	Brief Subject	Recommendations
1	2	3	4	5	6
1.	2	USQ No. 6221 dated 06.05.2013	Defence (Department of Defence)	Training Centres of Armed Forces	The Committee agree that it was a proposal which may be agreed to or not agreed to. However, the Ministry need to take a decision in the matter and implement the Assurance at the earliest.
2.	3	USQ No. 2100 dated 12.08.2011	Finance (Department of Economic Affairs)	Violations of Rules by Mobile Phone Operators	The Committee find that no complete information has been provided in the Implementation Report furnished by the Ministry. The Committee would like apprised of the latest tobe status and details of thecas details of case.
3.	4	USQ No. 2379 dated 25.07.2014	Finance (Department of Revenue)	DTAA Amendment	The Ministry have requested for dropping the Assurance on the ground that the issue is a bilateral one and takes time. The Committee understand that such matters take time but at the same time there is an imperative need to ensure accountability in the matter. Therefore the Committee feel that the matter needs to be pursue till its logical end.
4.	7	USQ No. 6269 dated 05.05.2015	Home Affairs		The Committee feel that the Ministry need to indicate the outcome of the 27 cases referred to in the reply.
5.	9	USQ No. 6391 dated 15.05.2012	Information & Broadcasting	dation of TRAI for	The Committee feel that the Assurance cannot be dropped as the final decision on the matter is yet to be taken. Further, the Committee note that the reply is silent on religious bodies owning broadcast stations and

1	2	3	4	5	6
					channels. The Committee urge upon the Ministry to take urgent action in the matter so as to implement the Assurance expeditiously.
6.	10	USQ No. 3602 dated 13.02.2014	Information & Broadcasting	Broadcasting and Distribution of TV Channels	The Committee desire that Ministry take a final decision on the matter and fulfil the Assurance at the earliest.
7.	11	USQ No. 3852 dated 25.08.2011	Railways	New Railway Line in Uttarakhand	Ministry to pursue the matter

APPENDIX X

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2018-2019)

(SIXTEENTH LOK SABHA) FOURTH SITTING (11.02.2019)

The Committee sat from 1030 hours to 1050 hours in Chairperson's Chamber, Room No. 133, Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri E.T. Mohammad Basheer
- 5. Shri Naran Bhai Kachhadia
- 6. Shri Prahlad Singh Patel

SECRETARIAT

- 1. Shri N.C. Gupta Joint Secretary
- 2. Shri P.C. Tripathy *Director*
- 3. Shri S.L. Singh Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Eleven (11) draft Reports without any amendments:

- (i) Draft Ninety-first Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of AYUSH.
- (ii) Draft Ninety-second Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Tourism.
- (iii) Draft Ninety-third Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Steel.
- (iv) Draft Ninety-fourth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Human Resource Development (Department of Higher Education).

- (v) Draft Ninety-fifth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of External Affairs.
- (vi) Draft Ninety-sixth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Textiles.
- (vii) Draft Ninety-seventh Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (viii) Draft Ninety-eighth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare).
- (ix) Draft Ninety-ninth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to).
- (x) Draft One Hundredth Report (16th Lok Sabha) regarding requests for dropping of Assurances (not Acceded to).
- (xi) Draft One Hundred-first Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Road Transport and Highways.
- 2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee, then adjourned.

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